

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.36287/2019

(Arising out of impugned final judgment and order dated 23-10-2018 in WPS No. 4834/2018 passed by the High Court Of Chhatisgarh At Bilaspur)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

J. MURALI KRISHNA DAS & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.163451/2019-CONDONATION OF DELAY IN FILING )

Date : 08-11-2019 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Sanjay Jain, ASG  
Mr. R. Bala Subramanian, Sr. Adv.  
Mr. Apoorv Kurup, Adv.  
Mr. Bharat Singh, Adv.  
Mr. Baibhaw Gahlaut, Adv.  
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned subject to payment of costs of Rs.30,000/-  
(Rupees Thirty Thousand) to be deposited with the Supreme Court Bar Association Advocates' Welfare Fund within four weeks.

Issue notice.

Tag alongwith SLP(C) No.30621/2011.

(RACHNA)  
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)  
BRANCH OFFICER